

**GOVERNMENT OF INDIA
COAL AND MINES
LOK SABHA**

UNSTARRED QUESTION NO:162

ANSWERED ON:19.11.2001

ADMINISTRATIVE CHANGES IN COAL INDIA LIMITED CIL

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Will the Minister of COAL AND MINES be pleased to state:

(a) whether the Government propose to bring major administrative changes in Coal India Limited (CIL) and its subsidiaries in view of widespread corruption in CIL and its subsidiaries;

(b) if so, the details thereof;

(c) whether the Government have received reports against a large number of officials of CIL its subsidiaries;

(d) if so, the details thereof; and

(e) the steps taken by the Government to bring transparency in the functioning of CIL and its subsidiaries ?

Answer

MINISTER OF STATE FOR COAL AND MINES (SHRI RAVI SHANKAR PRASAD)

(a) & (b) No, Sir. However, with a view to curbing the incidence of corruption, Coal India Ltd. has initiated the following measures:

i) Identification of sensitive posts/Departments.

ii) Transfer of officers who figured in agreed list and list of officers of doubtful integrity in terms of Central Vigilance Commission Circular.

iii) Rotation of officers in sensitive Departments as per CVC's guidelines.

iv) Transfer/suspension of Officers involved in CBI Preliminary enquiry/ regular case on the advice of CBI.

v) Annual exercise to verify the stock position of coal.

(c) & (d): In Coal India Limited, complaints are received from various sources regarding corruption, malpractices and procedural irregularities indulged in by officials of CIL and subsidiary companies. Out of such complaints those containing specific allegations are taken up for investigation by the company vigilance and in cases where allegation is prima facie substantiated during investigation, appropriate disciplinary proceeding are initiated against the concerned officials. During the period from April 2000 to September 2001, 279 cases were taken for investigation by CIL and its subsidiaries in respect of officials against whom complaints were received.

(e): The following steps are being taken by Coal India Limited to bring transparency in its functioning and functioning of the subsidiary companies:

(i) Simplification and updating of various operational manuals.

(ii) Wide dissemination of the rules and procedures of the working of the company amongst the users.

(iii) Making audit report available to vigilance for follow up action as directed by CVC.